

## Statement-II

Statement showing the outlays under special component plans and special Central Assistance Allocated during 1985-86

(Rupees in lakhs)

| Sl. No. | Name of the State/UT | SCP Proposed outlays 1985-86 | Allocation of SCA for 1985-86 |
|---------|----------------------|------------------------------|-------------------------------|
| 1       | 2                    | 3                            | 4                             |
| 1.      | Andhra Pradesh       | 12166.00                     | 1223.64                       |
| 2.      | Assam                | 1044.45                      | 197.00                        |
| 3.      | Bihar                | 5732.44                      | 1688.94                       |
| 4.      | Gujarat              | 2587.35                      | 361.68                        |
| 5.      | Himachal Pradesh     | 1949.00                      | 158.74                        |
| 6.      | Jammu & Kashmir      | 786.03                       | 78.54                         |
| 7.      | Haryana              | 2982.50                      | 354.10                        |
| 8.      | Karnataka            | 7622.08                      | 841.84                        |
| 9.      | Madhya Pradesh       | 6332.00                      | 1172.82                       |
| 10.     | Kerala               | 2956.85                      | 389.74                        |
| 11.     | Maharashtra          | 4287.13                      | 648.44                        |
| 12.     | Manipur              | 95.12                        | 3.30                          |
| 13.     | Orissa               | 3650.63                      | 613.80                        |
| 14.     | Punjab               | 2643.00                      | 639.20                        |
| 15.     | Rajasthan            | 6665.00                      | 912.78                        |
| 16.     | Sikkim               | 8.08                         | 3.30                          |
| 17.     | Tamil Nadu           | 12616.00                     | 1361.58                       |
| 18.     | Tripura              | 1594.85                      | 48.52                         |
| 19.     | Uttar Pradesh        | 17267.00                     | 3809.52                       |
| 20.     | West Bengal          | 5575.58                      | 1808.74                       |
| 21.     | Delhi                | 1639.23                      | 157.40                        |
| 22.     | Chandigarh           | 198.05                       | 8.90                          |
| 23.     | Pondicherry          | 521.00                       | 14.52                         |
| 24.     | Goa, Daman & Diu     | 83.30                        | 2.96                          |
| TOTAL   |                      | 101102.69                    | 16500.00                      |

## Release of Nelson Mandela

4597. SHRI H. A. DORA : Will the Minister of EXTERNAL AFFAIRS be plea-

sed to state the steps taken by the Indian Government to secure the release of Nelson Mandela ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : The Government of India has raised this issue at the UN and other international fora on several occasions. One of the demands made in the Lok Sabha resolution on 19th August this year (and on the next day in the Rajya Sabha) was the unconditional release of Nelson Mandela and his colleagues by the Pretoria regime. The Prime Minister also issued an appeal in August 1985, circulated to UN Members, to demand the unconditional release of Nelson Mandela. The Commonwealth Accord, in the formulation of which the Prime Minister worked actively at the recent Nassau Commonwealth Heads of Government Meeting, has also made this demand. The Government of India will be pursuing this objective through its nominee on the Eminent Persons Group appointed in the context of the Commonwealth Accord.

Extension of Administrative Tribunal Act to the employees of Railways P & T and defence production

4599. SHRI INDRAJIT GUPTA :  
SHRI THAMPAN THOMAS :

Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to bring employees of the Railways, P & T and Defence production departments under the purview of the tribunals set up under the Administrative Tribunals Act; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBA RAM) : (a) and (b). The Central Administrative Tribunal which was established on 1st November, 1985 has jurisdiction over Central Government employees. However an employee working in Government Departments like Railways, Posts, Telecommunications and Defence Production who is governed by the Industrial Disputes Act is outside the